

Parliament Session Alert

Budget Session: February 22 – May 07, 2010

Highlights

- ◆ Parliament meets for the Budget Session between February 22 and May 07, 2010. The Parliament will adjourn for a recess between March 16 and April 12 to enable Standing Committees to examine the Demand for Grants. There will be a total of 35 sittings.
- ◆ The Session will focus on financial business related to Railway and General Budgets, and discussion on the President's Address. In addition, essential legislative business is proposed to be discussed.
- ◆ The agenda for government Bills includes 16 pending Bills for consideration and passing. 10 pending Bills may be taken up for consideration and passing in case the Reports of the Standing Committees on the Bills are presented. Two Bills, including one that replaces an Ordinance, are listed for introduction, consideration and passing. The government plans to introduce 63 new Bills. We list these below.

Government Bills listed for Consideration and Passing

Short Title	Introduced on	Status
The National Green Tribunal Bill, 2009	31 Jul 2009	Standing Committee Report on 24 Nov 2009
The Employees State Insurance (Amendment) Bill, 2009	7 Aug 2009	Standing Committee Report on 9 Dec 2009
The National Commission for Minority Educational Institutions (Amendment) Bill, 2009	7 Aug 2009	Standing Committee Report on 25 Nov 2009
The Land Ports Authority of India Bill, 2009	7 Aug 2009	Standing Committee Report on 22 Feb 2010
The Seeds Bill, 2004	9 Dec 2004	Standing Committee Report on 28 Nov 2006
The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment and Miscellaneous Provisions Bill, 2005	22 Aug 2005	Standing Committee Report on 20 Dec 2005
The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005	5 Dec 2005	Standing Committee Report on 13 Dec 2006
The Representation of People (Amendment) Bill, 2006	27 Feb 2006	Standing Committee Report on 4 Aug 2006
The Foreign Contribution (Regulation) Bill, 2006	18 Dec 2006	Standing Committee Report on 21 Oct 2008
The Constitution (One Hundred and Eighth Amendment) Bill, 2008 (<i>Women's Reservation Bill</i>)	6 May 2008	Standing Committee Report on 17 Dec 2009
The Mines and Minerals (Development and Regulation) Amendment Bill, 2008	17 Oct 2008	Standing Committee Report on 19 Feb 2009
The Pesticide Management Bill, 2008	21 Oct 2008	Standing Committee Report on 18 Feb 2009
The Plantations Labour (Amendment) Bill, 2008	21 Oct 2008	Standing Committee Report on 13 Feb 2009
The Railway Property (Unlawful Possession) Amendment Bill, 2008	18 Dec 2008	Standing Committee Report on 9 Dec 2009
The National Commission for Heritage Sites Bill, 2009	26 Feb 2009	Standing Committee Report on 23 Nov 2009
The Industrial Disputes (Amendment) Bill, 2009	26 Feb 2009	Standing Committee Report on 9 Dec 2009

Sources: Bulletin of Lok Sabha, PRS.

Government Bills may be taken up for Consideration and Passing if Standing Committee Report is presented

Short Title	Introduced on	Status
The Life Insurance Corporation (Amendment) Bill, 2009	31 Jul 2009	Standing Committee to submit report in three months <i>w.e.f.</i> 9 Sep 2009
The Companies Bill, 2009	3 Aug 2009	Standing Committee to submit report in three months <i>w.e.f.</i> 9 Sep 2009
The Indian Trusts (Amendment) Bill, 2009	3 Aug 2009	Standing Committee to submit report in three months <i>w.e.f.</i> 9 Sep 2009
The Securities and Exchange Board of India (Amendment) Bill, 2009	3 Aug 2009	Standing Committee to submit report in three months <i>w.e.f.</i> 9 Sep 2009
The Constitution (One Hundred and Twelfth Amendment) Bill, 2009 (Amendment of article 243T)	24 Nov 2009	Standing Committee to submit report in three months <i>w.e.f.</i> 29 Dec 2009
The Constitution (One Hundred and Tenth Amendment) Bill, 2009 (Amendment of article 243D)	26 Nov 2009	Standing Committee to submit report in three months <i>w.e.f.</i> 29 Dec 2009
The Constitution (One Hundred and Eleventh Amendment) Bill, 2009 (Insertion of new article 43B and new part IXB)	30 Nov 2009	Standing Committee to submit report in three months <i>w.e.f.</i> 29 Dec 2009
The Coinage Bill, 2009	17 Dec 2009	Standing Committee to submit report in three months <i>w.e.f.</i> 29 Dec 2009
The State Bank of India (Subsidiary Banks) Amendment Bill, 2009	18 Dec 2009	Standing Committee to submit report in three months <i>w.e.f.</i> 29 Dec 2009
The Insurance Laws (Amendment) Bill, 2008	22 Dec 2008	Standing Committee to submit report in three months <i>w.e.f.</i> 16 Sep 2009

Sources: Bulletin of Lok Sabha, PRS.

Bills listed for Introduction, Consideration and Passing

Short Title	Comments
The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Bill, 2010	Replaces an Ordinance
The Finance Bill, 2010	

Sources: Bulletin of Lok Sabha, PRS.

Bills listed for Introduction

Short Title	Key Objectives
The Civil Liability for Nuclear Damage Bill, 2010	Compensates for nuclear damage due to nuclear accident or incident.
The Biotechnology Regulatory Authority of India Bill, 2010	Establishes a Biotechnology Regulatory Authority of India to regulate research, import, transport, use of organisms and product produced from modern biotechnology.
The Chemical Weapons Convention (Amendment) Bill, 2010	Ensures compliance and alignment of CWC Act with the provisions of the Chemical Weapons Convention.
The Airports Economic Regulatory Authority (Amendment) Bill, 2010	Approves tariff structure for aeronautical services and user fees levied by the service providers for airport development.
The Anti Hijacking (Amendment) Bill, 2010	Provides death penalty for plane hijackers besides other stringent punishments.
The Chartered Accountants (Amendment) Bill, 2010	Incorporates Limited Liability Partnership (LLP) as a vehicle for professional bodies.
The Cost and Works Accountants (Amendment) Bill, 2010	Incorporates LLP as a vehicle for professional bodies. Also changes the name of the institute to the Cost and Management Accountants of India.

Short Title	Key Objectives
The Company Secretaries (Amendment) Bill, 2010	Incorporates Limited Liability Partnership (LLP) as a vehicle for professional bodies.
The Wildlife (Protection) Amendment Bill, 2010	Controls illegal trade in wildlife and their parts and products and constitution of Bodies, Committees, Tribunals, etc.
The Banking Regulation (Amendment) Bill, 2010	Amends the Banking Regulation Act, 1949.
The State Bank of India (Amendment) Bill, 2010	Reduces the statutory limit of minimum shareholding of Central government from 55% to 51%.
The Pension Fund Regulatory and Development Authority Bill, 2010	Establishes a statutory PFRDA to develop and regulate pension sector.
The Jawahar Lal Institute of Post Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2010	Amends sub-section 28(1) of JIPMER, Puducherry Act, 2008.
The Clinical Establishment (Registration and Regulation) Bill, 2010	Provides for the registration and regulation of clinical establishments.
The Orissa (Alteration of Name) Bill, 2010	Alters the Name of the State of Orissa as "Odisha".
The Census (Amendment) Bill, 2010	Brings more clarity and also to fill some of the gaps in the existing Census Act.
The Constitution (Amendment) Bill, 2010	Alters the name of the language "Oriya" as "Odiya"
The Code of Criminal Procedure (Amendment) Bill, 2010	Amends the provisions of the amended sections 41(1)(b) and 41A of the Cr. P. C. on the lines as recommended by the Law Commission of India.
The Armed Forces (Special Powers) Amendment Bill, 2010	Amends the Armed Forces (Special Powers) Act, 1958, in order to make it more humane.
The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010	Prohibits adoption of certain unfair practices in these Institutions and protects interests of students.
The Educational Tribunals Bill, 2010	Establishes Tribunals for effective and expeditious adjudication of disputes arising in higher education.
The Central Educational Institutions (Reservation in Admission) (Amendment) Bill, 2010	Amends the Central Educational Institutions (Reservation in Admission) Act, 2006.
The Foreign Educational Institutions (Regulation of Entry and Operation) Bill, 2010	Provides for regulation of entry and operations of Foreign Educational Institutions to impart higher education in India.
The National Accreditation Regulatory Authority for Higher Institutions Bill, 2010	Provides for external quality assessment of higher educational institutions and programmes through mandatory accreditation and creates an institutional structure for regulation of accreditation agencies.
The Institute of Technology (Amendment) Bill, 2010	Brings eight new IITs within the ambit of "the Institute of Technology Act".
The Engineers Bill, 2010	Regulates the practice of the Engineering profession by an Act of Parliament.
The National Institutes of Technology (Amendment) Bill, 2010	Amends various procedures and includes IISER in the NIT Act, 2007.
The Copyright (Amendment) Bill, 2010	Provides protection to the copyright works in the digital environment, protects the concerns of physically disabled persons etc.
The Innovation Universities Bill, 2010	Provides for establishment of innovation Universities aiming at world class standards.
The Architects (Amendment) Bill, 2010	Brings clarity in the provisions of the Act and removes conflict between statutory bodies.
The Distance Education Council Bill, 2010	Provides Statutory autonomous status to the Distance Education Council.

Short Title	Key Objectives
The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2010	Gives effect to the recommendations of Group of Ministers on status of employees.
The Cinematograph Bill, 2010	Brings the Act in consonance with the present day social/ technological scenario.
The Press and Registration of Books and Publications (Amendment) Bill, 2010	Contemporizes the Act to cater to the phenomenal growth of print media sector.
The Factories (Amendment) Bill, 2010	Provides flexibility in the matter of employment of women during night shift in a factory.
The Minimum Wages (Amendment) Bill, 2010	Makes provisions of the Act more effective and to enlarge its scope and coverage.
The Mines (Amendment) Bill, 2010	Amends the Mines Act, 1952.
The Payment of Gratuity (Amendment) Bill, 2010	Raises the ceiling on gratuity payable from Rs 3.5 lakh to Rs 10 lakh.
The Inter-State Migrant Workers (Regulation of Employment and Conditions of Service) Bill, 2010	Makes the title of the Act gender neutral.
The Personal Laws (Amendment) Bill, 2010	Amends the Guardian and Wards Act, 1890 and the Hindu Adoption and Maintenance Act, 1956.
The Judicial Standards and Accountability Bill, 2010	Lays down judicial standards, establishes a mechanism for dealing with complaints of misbehaviour or incapacity of a Judge of the Supreme Court or a High Court and makes provisions for declaration of assets and liability by Judges.
The Emigration Management Bill, 2010	Prevents illegal migration and human smuggling, enables ethical recruitment practices and enhances the protection welfare of emigrants and manages student mobility.
The Central Vigilance Commission (Amendment) Bill, 2010	Strengthens the Commission for enhancing its effectiveness in ensuring probity in public life.
The Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010	Establishes a mechanism to receive complaints relating to disclosure on any allegation of corruption and to protect the whistle-blower.
The Prevention of Corruption (Amendment) Bill, 2010	Amends the Act on the basis of actual experiences in implementation and keeping in view judicial decisions.
The Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Amendment Bill, 2010	Prevents pilferage and sabotage of petroleum products.
The Energy Conservation (Amendment) Bill, 2010	Stimulates energy efficiency in industrial sector.
The Right of Children to Free and Compulsory Education (Amendment) Bill, 2010	Includes "Child with disability" in the definition regarding child belonging to disadvantage group and amends the provision regarding School Management Committees in the Aided Minority Schools.
The National Council for Teacher Education (Amendment) Bill, 2010	Amends the NCTE Act, 1993 to clarify that its provisions are applicable to the recruitment of teachers in schools.
The Academy of Scientific and Innovative Research Bill, 2010	Establishes Academy of Scientific and Innovative Research, as an institution of national importance.
The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2010	Modifies the list of Scheduled Tribes in the States of Manipur and Arunachal Pradesh.
The National Capital Territory of Delhi Real Estate Management (Promotion and Regulation) Bill, 2010	Regulates the development and management of colonies, buildings, apartments and other similar properties.
The Dam Safety Bill, 2010	Provides for proper surveillance, inspection and maintenance of dams to ensure their safe functioning.
The Rehabilitation and Re-settlement Bill, 2010	Gives legal backing to the provisions of the National Rehabilitation and Resettlement Policy, 2007.
The Land Acquisition (Amendment) Bill, 2010	Amends the Land Acquisition Act, 1894.

Short Title	Key Objectives
The Equal Opportunity Commission Bill, 2010	Sets up National and Regional Commissions to promote equality of opportunity in education, employment and such other areas as may be notified by the Government to all sections of people and deprived groups.
The Waqf (Amendment) Bill, 2010	Ensures that Waqf property is not easily alienated and strengthens Central Waqf Council.
The National Highways Authority of India (Amendment) Bill, 2010	Expands the Board to include at least two additional part-time Members from non-Government professional sectors.
The National Road Safety and Traffic Management Bill, 2010	Creates Board to oversee road safety activities in the country.
The Forward Contracts Regulation (Amendment) Bill, 2010	Makes the regulation more effective and purposeful in tune with the liberalization of markets.
The Consumer Protection (Amendment) Bill, 2010	Amplifies the provisions of the Act, facilitates quicker disposal of consumer complaints and rationalizes the qualifications and procedure of selection of President and members of the consumer fora.
The Bureau of Indian Standards (Amendment) Bill, 2010	Empowers the Government to bring any article and/or process considered necessary from the point of view of public health and safety under mandatory certification.
The Mines and Minerals (Development and Regulation) (Second Amendment) Bill, 2010	Repeals the existing Mines and Minerals (Development and Regulation) Act, 1957 and replace with a new Act drafted on the basis of the policy guidelines in National Mineral Policy.

Sources: Bulletin of Lok Sabha, PRS.

Financial Business

Title
The Discussion and Voting on Demands for Grants on Accounts (General) for 2010-11
The Discussion and Voting on Demands for Grants (General) for 2010-11
The Discussion and Voting on Second Supplementary Demands for Grants (General) for 2009-10
The Discussion and Voting on Demands for Excess Grants (General) for 2007-08
The Discussion and Voting on Demands for Grants on Accounts (Railways) for 2010-11
The Discussion and Voting on Demands for Grants (Railways) for 2010-11
The Discussion and Voting on Supplementary Demands for Grants (Railways) for 2009-10
The Discussion and Voting on Demands for Excess Grants (Railways) for 2007-08

Sources: Bulletin of Lok Sabha, PRS.

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